

**THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**

**PRINCIPAL BENCH**

**CA(CAA)-98(PB)/2017**

**IN THE MATTER OF:**

AB Medicos Pvt. Ltd.  
And Rockland Pvt. Ltd.

.... Applicant/petitioner

**Order under Section 230-232 of the Companies Act**

**Order delivered on 29.11.2017**

**Coram:**

**CHIEF JUSTICE (Retd.) M.M.KUMAR**  
**Hon'ble President**

**Ms. Deepa Krishan**  
**Hon'ble Member (T)**


For the Applicant/petitioner : Mr. K. Dutta, Mr. Ashutosh Gupta and Ms.  
Malvika Awasthi, Advocates  
For the Respondent :  
: Ms. Lakshmi Gurung, Standing Counsel for  
Income Tax Dept.

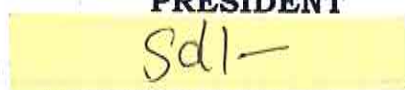
**ORDER**

Let the additional affidavit in terms of Section 230(5) of the Companies Act be filed.

The matter be listed as and when the affidavit is filed.

Additionally, a copy of the complete paper book along with the affidavit be served on Ms. Lakshmi Gurung, learned standing counsel for the Income Tax Department during the course of the day.

  
(CHIEF JUSTICE M.M.KUMAR)  
PRESIDENT

  
(DEEPA KRISHAN)  
MEMBER(TECHNICAL)

29.11.2017  
VINEET